

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. IA/1305/2020 IA/1073/2024 C.P.(IB)/2392(MB)2019

IN THE MATTER OF

Stressed Assets Stabilisation Fund

... Petitioner

Vs

Adya Oils & Chemicals Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator:

Adv. Rekha Shah (VC)

Adv. Devarajan Raman (PH)

For the Respondent:

Adv. Chirag Mody (R1) (PH)

Adv. Rohan Agarwal (R5) (PH)

ORDER

IA 1305 of 2020- Counsel for the Respondent No. 1 has submitted that it has not been supplied the copy of additional affidavit filed by the Applicant. The Applicant is directed to supply the copy of the additional affidavit before the next date of hearing. Adjourned to **26.04.2024**.

IA 1073 of 2024- On the request of the Counsel for the Applicant, adjourned to **25.04.2024**.

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)